

"That leave be granted to introduce a Bill to provide for the constitution of a fund for the benefit of the farmers and agricultural workers."

The motion was adopted

SHRI TEJ NARAYAN SINGH: I introduce the Bill.

[English]

MR. DEPUTY SPEAKER: Mr. Lodha are you also interested in asking for leave to introduce the Bill now?

SHRI GUMAN MAL LODHA: Yes, Sir.

15.49 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 48, etc.)

SHRI GUMAN MAL LODHA (Pali): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI GUMAN MAL LODHA: I introduce the Bill.

15.49 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

[English]

SHRI GUMAN MAL LODHA (Pali): I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRIGUMAN MAL LODHA: I introduce the Bill.

MR. DEPUTY SPEAKER: Now, we take up the Bills for consideration and passing.

Last time we were considering the Youth Bill. Shri Tej Narain Singh was on his legs. If you remember, you were speaking some time back. Do you have anything more to say?

15.50 hrs.

YOUTH BILL

by Shri Hannan Mollah-Contd.

[English]

MR. DEPUTY SPEAKER: Now, further consideration of the following motion moved by Shri Hannan Mollah on the 26th April, 1990, namely:-

"That the Bill to provide for a comprehensive policy for the development of the youth in the country, be taken into consideration."

Shri Tej Narayan Singh to continue his speech. He has already taken six minutes.